

:
ITEM NO.54

COURT NO.6

SECTION XIV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23311-23312/2007

(From the judgement and order dated 09/03/2006 and 07/09/2007 in WP No.858 of 1987 and RP No. 238/2006 of The HIGH COURT OF DELHI AT N. DELHI)

M/S JAI BHARAT TRADING CO.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With prayer for interim relief and office report)

With
I.A.Nos.2 and 3 (Appln.(s) for permission to file rejoinder affidavit)

Date: 27/01/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr.Ranjit Kumar, Sr.Adv.

Mr. Navin Chawla,Adv.

For Respondent(s) Mr.Parag P.Tripathi, ASG

Mr.Vismai Rao, Adv.

Mr.Mohd. Wasay Khan, Adv.

Mr. G. Ramakrishna Prasad,Adv.

UPON hearing counsel the Court made the following
ORDER

List in July, 2009 for final disposal on any non-miscellaneous day.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master